

Minister categorically said that there are some business-Houses. The Government must have the courage to name those houses. It has been dealing with the subject in a routine and casual way. Government says it has written to the Chief Ministers. We know what the Chief Ministers can do ; how much they are expected to do and what their position is in their States. So, may I know from the Government if, besides addressing the Chief Ministers, they have also tried to take into confidence the other organisations who are against communalism—social and cultural organisations—to tackle this issue, and whether they have tried to contact those organisations and whether they want to take the help of such organisations ?

SHRI RAM NIWAS MIRDHA : The Government called a meeting of the National Integration Council after its reformation and the matter has been discussed at its Standing Committee, and at other committees that have been formed by the Council. On that basis a decision was taken that a mass campaign in cooperation with the various parties should be undertaken so that the virus could be minimised. Government would still welcome all political parties to join it in its efforts to curb this most pernicious tendency.

SHRIMATI SUSHILA ROHATGI : The first and most important recommendation of the Chief Ministers' meeting is the urgent need for taking strict measures, utmost vigilance and strong action against any force which encourages communalism. Is the Government aware of the fact that in the last two months, at least in U.P. a number of Muslim League branches have come into operation and if so, will the Government concede that Muslim League is a force which encourages communalism ? If so, is the Government going to take some action to be vigilant and see that there is no further expansion of the Muslim League in U.P. ?

SHRI RAM NIWAS MIRDHA : The hon. member has referred to recommendation No. 1 in the Statement laid before the House. Whether the recent activities of communal organisations, particularly the Muslim League which has been referred to in the context of U.P., amount to some action

which is actionable is the question. (*Interruptions*). The hon. member merely said that branches of the Muslim League are being established in some parts of U.P. Establishment of branches of a political party is not actionable under our Constitution. But the Government is very closely watching the situation and if they transgress the limits of law, every action would be taken.

SHRIMATI SUSHILA ROHATGI : It is not a question of activity. The recommendation is the need to curb forces that encourage communalism. I want to know whether the Muslim League is a force which encourages communalism.

SHRI RAM NIWAS MIRDHA : Under the present law, we cannot take action against organisations. That is exactly the purpose of the proposed legislation so that organisations which indulge in communal activities could be punished and taken note of. That is why we are bringing that legislation in a very short time.

MR. SPEAKER : Next question—276.

SHRI N. K. SOMANI : What about Question 275 ?

MR. SPEAKER : It has been transferred to the Minister of Defence and will be replied to on the 11th.

A R.C. Recommendations Regarding Restriction of the Field of I.A.S. Officers to Magisterial and Land Revenue Responsibilities only

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*281. **SHRI RAM KISHAN GUPTA :**
SHRI SITARAM KESRI :
SHRIMATI SUCHETA
KRIPALANI :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have decided to reject the recommendations of the A.R.C. relating to the restriction of the field of I.A.S. Officers to magisterial and land revenue responsibilities only ;

(b) whether Government would consider throwing open all top posts, outside revenue and magisterial responsibilities to Officers of

the respective functional services also, the criteria for such promotion being merit, suitability and seniority ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) : (a) No. The recommendation is still under the consideration of Government.

(b) The Administrative Reforms Commission's recommendation on this subject is also under the consideration of Government.

(c) Does not arise in view of answer to (b) above.

श्री राम किशन गुप्त : क्या मैं जान सकता हूँ कि इस बारे में ए० आर० सी० ने जो रिक्तियों की हैं वह प्रसाइजली क्या हैं। उन का स्कोप क्या है और कब तक उन पर निर्णय हो जायेगा ?

SHRI RAM NIWAS MIRDHA : The A.R.C. in its report on Personnel Administration has made the following recommendation regarding the Indian Administrative Service :

"A functional field must be carved out for the I.A.S. This could consist of land revenue administration, exercise of magisterial functions and regulatory work in the States in fields other than those looked after by other functional services."

This recommendation was repeated by the A. R. C. on its Report on Centre-State relations also. As I said, these reports are under the consideration of Government and the recommendations are being considered.

श्री राम किशन गुप्त : क्या गवर्नमेंट इस बात पर भी विचार कर रही है कि पब्लिक सेक्टर में जो ग्रन्वाइटमेंट्स हैं वह भी आई० ए० एस० आफिसर्स के कैडर में से लिए जायें ?

SHRI RAM NIWAS MIRDHA : Probably, the hon. Member is referring to a suggestion that has been made that I.A.S. officers should be sent to the middle round of the administrative posts in the public sector undertakings. That recommendation or suggestion is also under consideration and no decision has been taken thereon.

SHRIMATI SUCHETA KRIPALANI : Is it not a fact that a decision has been taken recently that 350 people from the I.A.S. cadre will be sent to the public sector? Is it proper to take such a decision pending the decision to be taken on the recommendation of the A.R.C. ?

SHRI RAM NIWAS MIRDHA : No decision of the type mentioned by the hon. Member has been taken. As I said in reply to an earlier question, the matter is receiving consideration. The idea is not to send any specified number of persons to the public sector but to draft them for a sort of training for a short period at the middle rung of posts in the public sector undertakings so that our officers could be oriented to the working of the public sector undertakings.

SHRI S. KUNDU : May I know whether it is a fact that a Committee of Secretaries under the Home Ministry, which considered the recommendation of the A. R. C. regarding personnel management, rejected the recommendation of the A. R. C. and said that the I. A. S. officers could man different posts in the public sector and that they need not be limited to the functional posts ?

SHRI RAM NIWAS MIRDHA : The recommendations of the A. R. C. are being examined by a Committee of Secretaries. After this process of examination is over, they will go to the Cabinet and a final decision would then be taken.

SHRI S. KUNDU : What was the recommendation of those senior officers of the Home Ministry or the Secretaries ? They have rejected the recommendation of the A. R. C.

SHRI RAM NIWAS MIRDHA : It is not possible to say which officer took what view. The whole thing is in a process of examination and the final decision would be that of the government and not of a committee or of officers.

SHRI BEDABRATA BARUA : Since they are birds of passage, the revenue officers should not be entrusted with the work of public enterprises. Even though they always opt for service in the public sector, a decision was taken by government about 2½ years

ago that all officers in the public enterprises should decide to opt either for this or that. May I know what has happened to that ?

I would also like to know whether, as Shri Kundu has asked, the decision regarding these matters will be taken at the political level or at the level of the I. A. S. officers themselves whose authority is in question,

SHRI RAM NIWAS MIRDHA : I have very clearly said that all final decisions on these recommendations will be taken at the Cabinet level and there is no question of any officer or group of officers taking a decision in this behalf.

As regards the withdrawal of I. A. S. officers from the public undertakings, the Government decided that certain time should be allowed to those officers to make up their minds whether they want to remain in those undertakings or to come back to the administrative side. *(Interruption)*.

SHRI NAMBIAR : In the larger interest of the public sector. *(Interruption)*

MR. SPEAKER : You did not catch my eye ; you just caught my attention. Next question.

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केन्द्रीय प्रशासित क्षेत्रों में विधान सभाओं की स्थापना की मांग

*282. श्री जगन्नाथराव जोशी :

श्री बूज भूषण लाल :

श्री सूरज मान :

श्री राम गोपाल शालवाले :

क्या गृह-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) उन केन्द्र-प्रशासित क्षेत्रों के नाम क्या हैं जहाँ विधान सभा स्थापित करने की मांग पूरी कर दी गई है और ऐसे किन-किन क्षेत्रों के लिए यह मांग विचाराधीन है ;

(ख) दिल्ली में विधान सभा की स्थापना की मांग किन-किन राजनीतिक दलों ने की है और उनकी मांग कब तक पूरी की जायेगी ;

(ग) क्या दिल्ली महानगर परिषद् ने भी यह मांग की है ; और

(घ) यदि हाँ, तो सरकार की उस पर क्या प्रतिक्रिया है ?

गृह-कार्य मन्त्रालय में श्री इलेक्ट्रोनिक्स और बंजानिक तथा औद्योगिक अनुसंधान विभागों में राज्य मंत्री (श्री कृष्ण चन्द्र पन्त) :

(क) से (घ). हिमाचल प्रदेश, मनीपुर, त्रिपुरा, गोवा, दमन व दीव और पाण्डिचेरी में विधान सभाएं हैं। विभिन्न राजनैतिक दलों ने दिल्ली के लिए एक विधान सभा की समय-समय पर मांग की है। दिल्ली महानगर परिषद् ने भी इसी प्रकार की मांग की है। संघ राज्य क्षेत्र दिल्ली के ढांचे के बारे में प्रशासनिक सुधार आयोग की सिफारिशों पर सरकार द्वारा विचार किया जा रहा है।

श्री जगन्नाथराव जोशी : अंग्रेजों के चले जाने के बाद दश का शासन सुचारु रूप से चलाने और एक व्यवस्था बनाने के आधार को लेकर एक कमिशन बंठा। किन्तु उसके बाद इधर जो केन्द्र प्रशासित प्रदेश रहे हैं, जैसे तेलंगाना है, विदर्भ है, सौराष्ट्र है, उनकी अलग अलग मांगें देश में आती चली जा रही हैं। हिमाचल की फुल स्टेटहुड की मांग मान ली गई है, गोवा को देन के बारे में काकोडर की यह मांग है, दिल्ली कई महानगरों से मांग कर रहा है। इतने सवालों के हान के बाद भी कोई निश्चित आयोग बिठलाकर और ठीक सिद्धांत सामन रख कर देश के शासन की सुविधा की दृष्टि से किस तरह से उसका पुनर्गठन करें, इसको सोचने के बजाय किसी न किसी दबाव में आकर राजनीतिक चालवाजी से सरकार किसी न किसी राज्य को स्टेटहुड देती रहती है बिना इसको सोचे हुए कि ऐसा करना कहां तक सही है। जैसा यहां भी स्वीकार किया गया कि दिल्ली की महानगर परिषद् ने प्रस्ताव पास किया, मेट्रोपोलिटन काउंसिल ने प्रस्ताव पास किया और दिल्ली की जनता मांग करती है, इसको ध्यान में रखकर मैं जानना चाहता हूँ कि प्रशासनिक सुधार आयोग ने जो सिफारिश की है वह कर्